

S U P R E M E C O U R T O F I N D I A
RECORD OF PROCEEDINGS

Petition(s) for Special Leave to Appeal (Crl.) No(s). 8383/2024

[Arising out of impugned final judgment and order dated 13-03-2024 in CRLA No. 1469/1984 passed by the High Court of Judicature at Allahabad]

SHRILAL

Petitioner(s)

VERSUS

STATE OF UTTAR PRADESH

Respondent(s)

(IA No. 107133/2024 - EXEMPTION FROM FILING O.T.)

Date : 22-11-2024 This matter was called on for hearing today.

CORAM :

HON'BLE MR. JUSTICE VIKRAM NATH
HON'BLE MR. JUSTICE PRASANNA B. VARALE

For Petitioner(s) Mr. Raman Yadav, Adv.
Mr. R S Yadav, Adv.
Ms. Akriti Chaturvedi, Adv.
Mr. Sharad Chauhan, AOR
Ms. Sharmishtha Shukla, Adv.

For Respondent(s) Mr. A.K. Misra, Adv.Genl./Sr. Adv.
Mr. Arup Banerjee, AOR
Mr. Raj Kumar Prasad, Adv.
Mr. Amitabh Poddar, Adv.
Mr. Shiv Pratap Singh., Adv.
Mr. Rajiv Agnihotri, Adv.
Mr. Priyanshu Raj., Adv.

UPON hearing the counsel the Court made the following
O R D E R

On the request of learned counsel for the
petitioner, list this matter after two weeks to enable
the learned counsel to file rejoinder affidavit.

(NEETU KHAJURIA)
ASTT. REGISTRAR-cum-PS

(RANJANA SHAILEY)
COURT MASTER

